

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 203 OF 2021

IN THE MATTER OF :

DEVIDAS KHATRI

....PETITIONER

Versus

UNION OF INDIA & Ors.

....RESPONDENTS

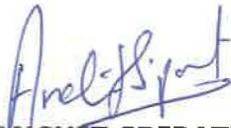
IN THE MATTER OF

Mangalore Minerals Pvt. Ltd.,
Near Aswan Village, Jasra Bara Taluk,
Prayagraj-212107, (U.P.)

-----Respondent No. 44

PAPER BOOK

RESPONSE TO THE REPORT DATED 17.01.2024
ON BEHALF OF MANGALORE MINERALS PVT. LTD. FOR ITS
WASHING PLANT (ASWAN SILICA SAND BENEFICIATION PLANT)
SITUATED AT VILLAGE ASWAN (NEAR CHATTAHAR), TEHSIL
BARA, DISTRICT PRAYAGRAJ


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Place : New Delhi

Dated: 09.04.2024

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BEHALF OF MANGALORE MINERALS PVT. LTD. FOR
ITS WASHING PLANT (ASWAN SILICA SAND
BENEFICIATION PLANT) SITUATED AT VILLAGE
ASWAN (NEAR CHATTAHAR), TEHSIL BARA,
DISTRICT PRAYAGRAJ:**

I, Rajendra Kumar Mishra, son of Late Dr. V.K. Mishra, aged about 58 years, office at T1-1D Rudra Enclave Dhanua, Naini, Prayagraj (UP), presently at New Delhi, do hereby solemnly affirm on oath as under:

1. I state that I am the authorized signatory of the Answering Respondent in the present matter and I am well conversant with the facts and circumstances and as such I am competent to swear the present affidavit.

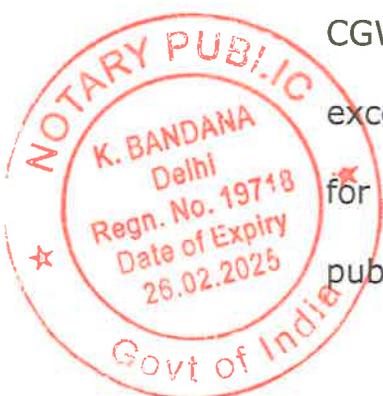
That Mangalore Minerals Pvt. Ltd. (hereinafter referred to as "the Project Proponent") is a company incorporated under the provisions of the Companies Act, 1956 and one of its business is



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of washing raw silica sand at its Washing Plant namely "Aswan Silica Sand Beneficiation Plant" situated at village Aswan (near Chattahara), Tehsil Bara, District Prayagraj, U.P.

3. That in 2011, the Project Proponent applied to the Non-Coal Mining sector for setting up a new Silica Sand Beneficiation Plant on its 10 hectares land acquire from private land owners and was prescribed Terms of Reference (ToRs) vide letter dated 21.09.2011.
4. Based on the ToRs prescribed, the Project Proponent on 06.10.2016 applied for environmental clearance to the Ministry of Environment, Forest and Climate Change, Impact Assessment Division (hereinafter referred to as "MoEF") for Environment Clearance (hereinafter referred to as "EC"). It was proposed that the plant would be established on 6.91 hectares of land and the balance area of 3.09 hectares land would be earmarked for green belt. The Expert Appraisal Committee, after scrutinizing its application and considering various factors namely; (i) no river or waste body passes through the project area, (ii) distance of Yamuna river from project site is atleast 5 kms, (iii) ground water development in the area has been categorized as safe, (iv) total quantity of water required for washing the sand is estimated at 207 KLD, (v) 26 KLD fresh water would be needed for sprinkling and horticulture, (vi) approval obtained from CGWA for drawing 180 KLD ground water, (vii) air quality exceeds prescribed limits finding the Project Proponent suitable for grant of EC in terms of the prevailing guidelines, conducted a public hearing on 08.07.2013. By a letter dated 19.04.2017, the



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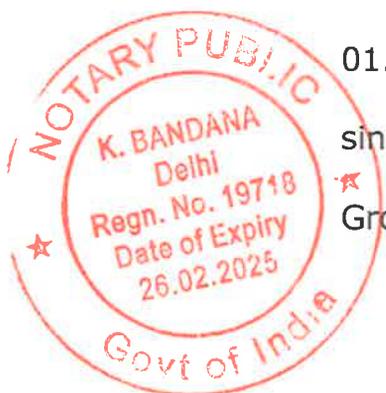
Project Proponent was granted EC with an estimate that of 60,000 TPA of waste in the form of clay, over size and under size will be generated at optimum capacity, out of which 36,000 TPA will be utilized as aggregate and 24,000 TPA will be dumped in earmarked dump yard.

Copy of the EC dated 19.04.2017 is being annexed herewith and marked as **Annexure R1**.

5. That by the Corrigendum dated 28.07.2017 to EC, the MoEF rectified the address of the Project Proponent's Aswan Silica Sand Benefician Plant to read as "located at Village Aswan Newar Chattara, Tehsil Bara, Distt. Allahabad, Uttar Pradesh".

Copy of the Corrigendum to the EC dated 28.07.20217 is annexed herewith and marked as **Annexure R2**

6. That after the grant of EC, the Project Proponent in November 2017 started the construction of the Aswan Silica Sand Beneficiation Plant on the project land and also obtained the NOC from UPPCB vide letter no. H10619/C-2/NOC/4216/2017 dated 14.10.2017.
7. That for the purpose of drawing Ground Water, the Project Proponent set up Tube Well Boring on 01.05.2017 with a depth of 45 meter and installed a Submersible Electric Motor with 1.50 HP on 01.02.2020. Accordingly, the Project Proponent on 01.09.2022, 26.06.2022 and 30.08.2022 applied for NOC for sinking of new/existing well for use of Ground Water from the Ground Water Department, Ministry of Jal Shakti, Government of



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Uttar Pradesh which were granted on 02.11.2022 for the period from 08.10.2022 to 07.10.2027.

Copy of NOCs dated 02.11.2022 from Ground Water Department is annexed herewith as **ANNEXURE-R3**

8. That in furtherance of the NOC from the Ground Water Department, the Project Proponent :

a. installed the Electromagnetic Flow Meter (Copy of Photograph of the Electromagnetic Flow Meter is annexed herewith as **ANNEXURE-R4**)

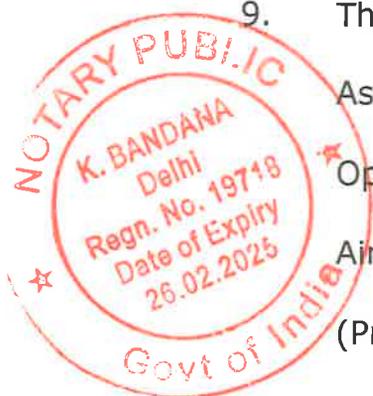
b. installed the Piezometer DWLR which measures the daily water level (Copy of Photograph of the Piezometer DWLR is annexed herewith as **ANNEXURE-R5**)

c. constructed the STP of 150 KLD for waste treatment (Copy of Photograph of the STP is annexed herewith as **ANNEXURE-R6**)

d. constructed village pond for harvesting rainwater (Copy of Photograph of village pond is annexed herewith as **ANNEXURE-R7**)

e. got the Borewell Water quality test done through a Laboratory approved by the MoEF. (Copy of Borewell Water Test Report dated 05.11.2022 is annexed herewith as **ANNEXURE-R8**)

9. That the Project Proponent in order to commence the trial of the Aswan Silica Sand Beneficiation Plant applied for Consent to Operate (hereinafter referred to as "CTO") to its unit under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act 1974 (hereinafter



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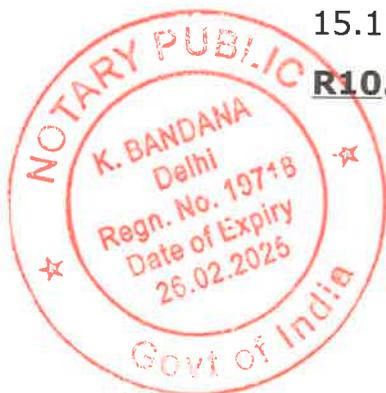
referred to as "the Air and Water Pollution Act") for Aswan Silica Sand Beneficiation Plant. By a communication dated 07.12.2022, the U.P. Pollution Control Board (hereinafter referred to as "the UPPCB") granted Consolidated CTO for the period from 07.12.2022 to 21.12.2025 to the Project Proponent. The CTO remains valid for production of upto 2000 Metric Tonnes/Day in the following manner :

S No	Product	Quantity	Unit
1	Foundry Grade Silica Sand	1000	Metric Tonnes/Day
2.	Glass Grade Silica Sand	800	Metric Tonnes/Day
3.	Oversize and Undersize Silica Sand	120	Metric Tonnes/Day
4.	Clay reject and other solid waste	80	Metric Tonnes/Day

Copy of the Consolidated CTO dated 07.12.2022 is being annexed herewith and marked as **Annexure R9**.

10. It is submitted that the Project Proponent has adhered to and complied with all the conditions/safeguards stipulated in EC during excavation of silica sand. The environmental mitigation measures enumerated in EC Plan have been implemented in letter and spirit. Accordingly, the Project Proponent submitted the Six-monthly compliance report mandated by the EC.

Copy of the Six-monthly compliance Report dated 15.12.2023 is annexed herewith and marked as **Annexure R10**.



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11. That in compliance of environmental conditions/safeguards as per the EC, the Project Proponent undertook the following measures:

a. Planted 3792 trees (50 trees in 2018-19, 150 trees in 2019-20, 1120 trees in 2020-21, 1698 trees in 2021-22 and 774 trees in 2022-23) of various species at the Aswan Silica Sand Beneficiation Plant and surroundings including 200 Trees planted at Government Primary School, Chhatehara, Guretha, 816 Trees planted in the premises of Kachari Land and 200 Trees planted at Government Primary School, Aswan.

Copy of the chart of trees planted is being annexed herewith and marked as **Annexure R11**

b. Practiced water sprinkling along road side during construction phase and continuing in the operational phase as well.

c. Started the construction and substantially completed 1.2 km long and 10m wide road.

d. Utilized approximately 35 MT of sludge collected in Recycling Tank for tree plantation, filling potholes in the rocky areas.

e. Provided personal protective safety equipment like mask, goggles, gloves, helmet etc., to workers during construction and to personnel involved in material handling operations at operation stage.

f. Conducted pre-placement medical examination and periodical medical examination of the workers.



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g. Built accommodation housing block for essential workers with facilities such as toilets, safe drinking water, medical and healthcare facilities.

12. That the Project Proponent obtained from Office of District Magistrate the NOC dated 26.11.2022 for storage of 1,50,000 MT of Silica Sand and another NOC dated 30.11.2023 for storage of 1,99,500 MT of Silica Sand at Aswan Silica Sand Beneficiation Plant.

Copies of the NOC dated 26.11.2022 and 30.11.2023 from Office of District Magistrate are annexed herewith and marked as

Annexure R12

13. It is submitted that the Aswan Silica Sand Beneficiation Plant was under construction from November 2017 upto December 2022 and thereafter the trial operation commenced from December 2022. Till date the Plant is on trial run and only 3500 MT Silica Sand has been washed by the Project Proponent. The concrete Recycling Tank constructed has a capacity of 40 Lakh Litres from which approximately 35 MT of sludge has been removed and used for tree plantation, filling potholes in the rocky areas.

14. That it needs to be emphasized that since the Aswan Silica Sand Beneficiation Plant is currently under trial period since December 2022, the water requirement is very less as per the permissible limits. The rain water stored in the village rainwater harvesting



Signature

pond is being mainly utilized by the Project Proponent for use in the Plant.

15. That as would clear from the narration, hereinbefore, it is stated that since inception, the Project Proponent has obtained all the necessary approvals / NOCs / CTO / EC and have carried out its operations in accordance with the terms and conditions mentioned therein. The Project Proponent has made full disclosure in its six-monthly compliance reports. It is submitted that not once there has been any objection raised by any of the authorities including the MoEF and UPPCB for violation of any terms and conditions of EC/CTO.

OVERVIEW OF OA NO. 203 OF 2021:-

16. That Devidas Khatri filed original application bearing O.A. No. 203 of 2021 before this Hon'ble Tribunal against illegal and unscientific mining activities of Silica sand and washing units in Shankargarh Block and nearby area of Prayagraj District, U.P. This Hon'ble Tribunal Court on 19.08.2021 directed the statutory authorities to verify the facts and, based on such verification, take remedial action, following due process of law. For this purpose, the Hon'ble Tribunal constituted a Joint Committee of CPCB, State PCB, SEIAA, UP and District Magistrate, Prayagraj (hereinafter referred to as "the 1st JC"). CPCB and State PCB were the nodal agency for compliance. The 1st JC, after conducting the spot inspection on 25-27 November 2021, submitted its Report dated 13.12.2021.



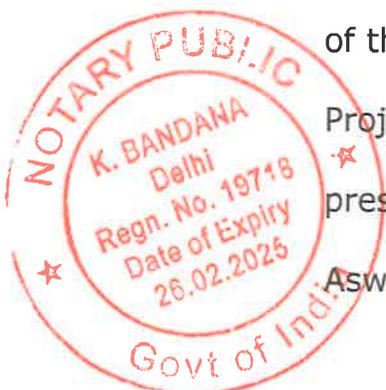
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17. That on 01.02.2022, the Hon'ble Tribunal constituted 2nd JC consisting of Divisional Commissioner, Prayagraj, the Chief Conservator of Forest, Allahabad and nominees of CPCB, State PCB, SEIAA (UP) and Secretary, Agriculture to ensure that all washing units/ mining leases conduct their activities in accordance with the statutory procedures and environmental norms; and compensation is assessed and recovered for the past violations. The 2nd JC after conducting the spot inspection submitted its Report dated 17.05.2022.
18. That on 01.08.2022, the Hon'ble Tribunal observed that all sites have been inspected in one day and observations are based on hearsay information and further noticed deficiencies in the report dated 17.05.2022. The Hon'ble Tribunal constituted 3rd JC consisting with the Regional Director, MoEF & CC with Regional Director, CPCB, Member Secretary, State PCB, District Magistrate, Prayagraj and nominee of Indian Bureau of Mines (IBM), Government of India. The State PCB and Regional Director, MoEF & CC were to jointly act as nodal agency for coordination. The 3rd JC submitted its Report dated 23.02.2023.
19. That the Hon'ble Tribunal vide its Order dated 01.09.2023 observed that the Report dated 23.02.2023 was not by the officers of the Committee constituted. It was also noticed that there are other expired mining leases and washing plants. Accordingly, the JC was directed to take fresh steps and submit a fresh report.



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20. That the 3rd JC submitted its Final Report on 17.01.2024 listing 7 Active Mines, 18 Expired Mines and 42 Washing Plants. In the list of Washing Plants, the details of Project Proponent's Aswan Silica Sand Beneficiation Plant have also been listed. Apart from that, there findings in the Final Report which are not Project specific but generally made on hearsay and unsubstantiated information.
21. That by virtue of the Order dated 19.01.2024, this Hon'ble Tribunal impleaded all the 42 Washing Plants including the Project Proponent for its Aswan Silica Sand Beneficiation Plant as respondent in the present OA and accorded an opportunity to respond/object to the Final Report.
22. That it needs to be emphasized that in a case of this kind the inspection of Project site can only be conducted in the presence of the deponent. The Project Proponent was not a party to the original application nor was any prior notice given to it. The Final Report was prepared without calling upon the Project Proponent to produce the documents, which fact clearly demonstrates that the Report is vitiated by arbitrariness and highhandedness of the 3rd JC.
23. That in complete arbitrariness, the UPPCB pursuant to the filing of the Final Report, vide its letter dated 21.02.2024 informed the Project Proponent that it had been made a defendant in the present proceedings and sought for detailed information for the Aswan Silica Sand Beneficiation Plant.



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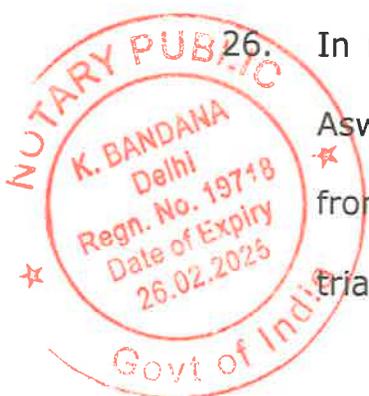
Copy of Letter dated 21.02.2024 of the UPPCB is annexed herewith and marked as **Annexure-R13**.

24. That the Project Proponent immediately on 11.03.2024 responded to the UPPCB furnishing the information sought highlighting that it had all the valid CTO/EC/NOC for the operation of the Washing Plant highlighting the green belt planted by it and there was no violation. The Project Proponent also mentioned that presently operation at Aswan Silica Sand Beneficiation Plant is under trial run and only 3500 MT Silica Sand has been washed. The concrete Recycling Tank constructed has a capacity of 40 Lakh Litres from which approximately 35 MT of sludge has been removed and used for tree plantation, filling potholes in the rocky areas. It was further mentioned that all the rules and regulations pertaining to environment and pollution have been followed.

Copy of Reply Letter dated 11.03.2024 is annexed herewith and marked as **Annexure-R14**.

RESPONSE TO THE OBSERVATIONS IN FINAL REPORT DATED 17.01.2024

25. That there is no specific averment against the Project Proponent in the Final Report, neither it has been found to be in violation of the EC/NOC/CTO.
26. In response to para 6.5 of the Report, it is submitted that the Aswan Silica Sand Beneficiation Plant was under construction from November 2017 upto December 2022 and thereafter the trial operation commenced from December 2022. Till date the



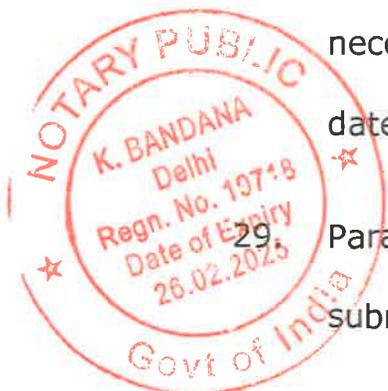
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plant is under trial run and only 3500 MT Silica Sand has been washed by the Project Proponent. Although the permissible output capacity of the Plant is 6 Lakh TPA under the EC dated 19.04.2017, only 3500 MT Silica Sand has been washed till date. Therefore, there is no irregularity which can be expected from the Project Proponent.

27. Para 7.1 corresponded with Annexure E (**pg. 951 at S.no. 12**), lists out the details of Project Proponents Washing Plant showing the Plant Capacity of 2000 Ton/Day, Valid Consent upto 31.07.2026, Borewell with Water Flow Meter Installed and having a NOC Granted from the CGWA/SGWA. It is submitted that there is no negative observation against the Project Proponent and it confirms to all the compliances under the NOC/CTO/EC.

28. In response to para 7.2 of the Report, it is submitted that the Washing Plant of Project Proponent is operational under trial run and therefore, it has concerned persons/staff including the Project Manager deployed at the site. However, the information pertaining to material balance, wastewater management and compliance in accordance with the statutory requirements were sought by the UPPCB subsequent to the filing of this Report vide its letter dated 21.02.2024 (Annexure R13) which was duly responded to by the Project Proponent along with copies of necessary approvals including CTO/ NOC/ EC vide its Letter dated 05.03.2024 (Annexure-R14).

29. Para 7.2.1 of the Report need no response, however, it is submitted that the Consolidated CTO dated 07.12.2022 granted



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to the Project Proponent by the UPPCB is valid upto 31.12.2025 and there is no violation of the conditions therein, neither the UPPCB has been able to establish any violation by the Project Proponent.

30. In response to Para 7.2.2 of the Report, it is submitted that the Project Proponent is operating only one washing plant for which it has taken the CTO, which can be verified by the UPPCB as well. Moreover, this is also substantiated by the fact that the Project Proponent's Washing Plant current output is much less than the permissible limit under the EC being in trial run till date.
31. In response to Para 7.2.3 of the Report, it is submitted that the concrete Recycling Tank constructed as per the requirement at the Aswan Silica Sand Beneficiation Plant has a capacity of 40 Lakh Litres from which approximately 35 MT of sludge has been effectively removed and used for tree plantation, filling potholes in the rocky areas. The Project Proponent has installed a STP of 150KLD for waste water treatment which is being used to reduce dependence on groundwater resources.
32. In response to Para 7.2.4 of the Report, it is submitted that the Project Proponent has constructed a village rain water harvesting pond (Annexure-R7) which is being used in addition to the STP installed for multi purposes including watering the lush green belt of more than 3000 trees planted by the Project Proponent.

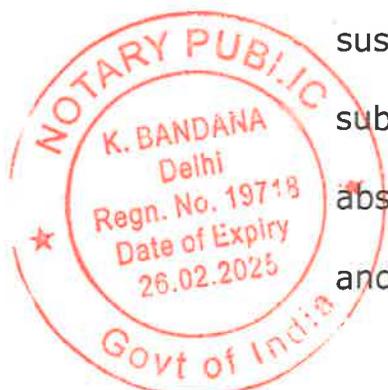
33. In response to para 7.3 of the Report, it is submitted that the allegation is vague and baseless without undertaking any ground survey. The absence of specific details itself proves that there is



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no substance in the claim. It is submitted that the Project Proponent has raw silica sand to the tune of 3,48,581 MT at the Plant which is within the permissible quantity of 3,49,500 MT as per the NOC from the Office of District Magistrate for storage of Silica Sand (Annexure R12).

34. In response to para 7.4 of the Report, it is denied that the approach road to the Project Proponent's Washing Plant is not in order. The allegation being unsubstantiated is devoid of any merit. It is submitted that being one of the condition of the EC, the Project Proponent started the construction and substantially completed 1.2 km long and 10m wide road. The said compliance has already been informed to the MoEF by the Project Proponent in its EC six monthly compliance report dated 15.12.2023.
35. That the Final Report is *prima facie* premised on unsubstantiated and contradictory allegations, does not have any evidence or material to support its claims, and has made generic and vague allegations, if at all any, against the Project Proponent. The claims made against the Project Proponent are patently false, as per the records of government agencies themselves, and are copied from general allegations.
36. That the Project Proponent submits that it has always complied with all the Environmental other applicable laws ensuring sustainable development. In light of the aforesaid reply, it is submitted that the final report based on conjecture is completely absurd and far-fetched and the report ought not to be accepted and deserves to be rejected.



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37. The documents attached at Annexures to this affidavit are true copies of their respective originals.

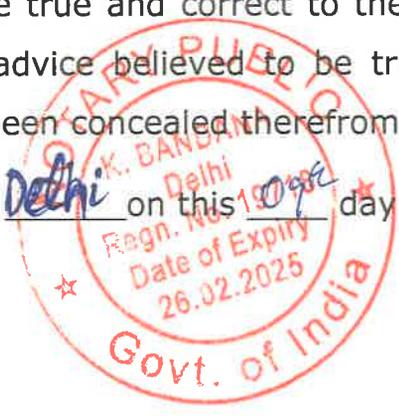
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DEPONENT

VERIFICATION

I, the deponent above named, do hereby verify that the contents of my above affidavit are true and correct to the best of my knowledge and belief and legal advice believed to be true by me. I state that nothing material has been concealed therefrom.

Verified at Delhi on this 09th day of April, 2024.



Signature

DEPONENT

09 APR 2024

ATTESTED
NOTARY PUBLIC DELHI
Govt. of India
Mob.: 9654788498



EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1967
PART-6, CHAPTER XVIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTAR
SUPREME COURT RULES, 2013
ORDER-X-7

F. No. J-11015/188/2011 - IA. II (M)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

16

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi - 110003
E-mail: sharath.kr@gov.in
Tel: 011-24695319

Dated: 19th April, 2017

To

M/s Mangalore Minerals Pvt. Ltd.,
Mineral House Hampankatta,
Mangalore-575001,
E-mail: Email: mmplsand@gmail.com
Fax: 91- 8242422076

Subject: Aswan Silica sand beneficiation plant with throughput capacity of 0.6 MTPA of M/s Mangalore Minerals Pvt. Ltd., village Chattara, Allahabad, Uttar Pradesh. –Environmental Clearance regarding.

Sir,

This has reference to your online application No. IA/UP/IND/59480/2011 dated 6th October 2016 along with copies of EIA/EMP report seeking environmental clearance under the provisions of the EIA Notification, 2006 for the project mentioned above. The ToRs to the project were prescribed by the Ministry vide letter of even number dated 21.09.2011. The proposed project activity is listed at Sl.No. 2(b) in Mineral Beneficiation under Category 'A' of the Schedule of EIA Notification 2006.

2.0 The project was initially submitted to the Non-Coal Mining sector on 11.05.2011 and case was appraised during the 17th meeting of Expert Appraisal Committee (Non-Coal Mining sector) held on 20.07.2011 for grant of ToR. The consideration of the proposal was deferred and the proponent was asked to submit separate proposals for Mine and Mineral Beneficiation plant. Thereafter, the separate application for beneficiation plant was submitted on 01.08.2011 to the Non-Coal Mining sector and was prescribed Terms of Reference (ToRs) vide letter No. J-11015/188/2011-IA. II(M) dated 21st September, 2011. Based on the ToRs prescribed to the project, the project proponent applied for environmental clearance to the Ministry online on 06.10.2016 along with EIA/MP report.

3.0 The proposal of M/s Mangalore Minerals Pvt. Ltd is for setting up a new Silica Sand Beneficiation Plant at village Chattara, Allahabad, Uttar Pradesh with throughput capacity of 0.6 MTPA (6 Lakh TPA) mineral silica sand. The silica sand will be sourced primarily from the nearby silica sand mine of M/s. Hari Mandir Mineral Traders located at about 1km from the plant and other nearby mines. The entire ROM transportation will be done by trucks. The total land required for the project is 10 ha. The land is barren land and devoid of any tree or bushes. The proponent has acquired the entire land from the private land owners. It is proposed to establish the plant on 6.91 ha. area and in the balance area of 3.09 ha. is earmarked for green belt. No river or water body passes through the project area. The distance of Yamuna River from the Project site varies from 5 to 6.6 km NW. It is reported that Baghla lake is at a distance of about 9.5 km SW.

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Environmental Clearance for Aswan Silica sand beneficiation plant of M/s Mangalore Minerals Pvt. Ltd., village Chattara, Allahabad, Uttar Pradesh.

4.0 The topography of the area is undulating and lies between 25° 17' 30" N to 25° 17' 47" N latitude and 81° 40' 14" E to 81° 40' 31" E longitude and is at an elevation of 112.8 m above mean sea level. The ground water table in area varies from 5.25 m - 19.60 m (pre-monsoon) and 3.60 m - 18.30 m (post monsoon). Ground water development in the area is 54.99%, hence it has been categorized as safe category. No national park, no wild life sanctuary, no biosphere reserve, no tiger reserve nor elephant reserve etc. are reported to be located in the core and buffer zone of the project. In buffer zone, presence of *Pavocristatus* (Peafowl), schedule I species is reported. Approved Conservation plan for Schedule-I species has been provided. The duly approved conservation plan was submitted by the proponent on 21.9.2015. The proponent was advised by the Ministry vide letter No. J-11015/188/2011-IA.II (M) dated 20.11.2015 to seek the approval of Chief Wild Life Warden (CWLW). Finally, the proponent after obtaining the approval of CWLW vide letter No. 2124/26-11(Mangalore Minerals PVT), Lucknow dated 26.2.2016 submitted approved conservation plan to the Ministry on 26.2.2016.

5.0 Total quantity of water required at any time in the system for washing the sand is estimated at 207 KLD. Besides 26 KLD of water will be needed for sprinkling and horticulture. Fresh water requirement will be 180 KLD, which will be drawn from ground water for which approval has already been obtained from CGWA. About 90 to 94% water will be re-circulated in the system during the beneficiation process. The power requirement of the project is estimated to be 2000 KVA, which will be obtained from the Uttar Pradesh Power Corporation.

6.0 The base line study was conducted (September-December, 2011). Public consultation was held on 08.07.2013. The Project Proponent submitted the EIA report to the Non-Coal Mining Sector on 26.12.2013. Based on the appraisal of the project on 21.3.2014, the proponent was directed to resubmit the EIA report along with one month revalidated baseline data. Ambient air quality monitoring (revalidated one month baseline) was carried out at 8 locations during 15th April 2014 to 15th May 2014 and the data submitted indicated that mean values of PM₁₀ ranges from 100.25 µg/m³ to 147.9 µg/m³, PM_{2.5} ranges from 46.35 µg/m³ to 63.05 µg/m³, SO₂ ranges from 8.0 to 10.15 µg/m³ and NO_x ranges from 11.25 to 15.4 µg/m³. The results show that the maximum level of impact on PM will be at about 400 m (30 to 50 µg/m³) and at about 400 m to 1 km (10 - 30 µg/m³). The Committee has observed that the ambient air quality is exceeding the prescribed limits. Air dispersion model was run to ascertain impact of PM on surrounding areas due to plant activities. For mitigation of impacts of air pollution from DG sets, stack height of 30 m above roof level for D.G. sets are proposed to be provided. There is no habitat in the core zone, therefore, no R&R is envisaged.

7.0 It is estimated that 60,000 TPA of waste in the form of clay, over size and under size will be generated at optimum capacity. Out of which 36,000 TPA will be utilized as aggregate and 24,000 TPA will be dumped in the earmarked dump yard. This material after drying will be used as landfill etc. It has been envisaged that an area of 3.09 ha will be developed as green belt around the project site to attenuate the noise levels and trap the dust generated due to the project development activities.

8.0 The public hearing for the project was held on 03.07.2013. The issues raised during the public hearing inter-alia include employment for the locals, pollution in nearby area, employment opportunity, demarcation of plant boundary, water meter, implementation of rain water harvesting, monitoring of ground water through Piezometer etc.

9.0 The capital cost of the project is Rs. 20.00 Crores. The capital cost on environmental protection measures is proposed as Rs. 324.5 Lakhs. The annual recurring cost towards the

environmental protection measures is proposed at Rs. 67.0 Lakhs. It has been mentioned that there is no court case or litigation regarding the project. The proposed plant will require about 50 direct employees besides 250 indirect workers. The company proposes to invest on the 38.00 lakhs as capital and 13.5 lakhs as revenue towards CSR.

10.0 The proposal was considered in the 12th meeting of Expert Appraisal Committee [EAC] (Industry-I) held during 27th - 28th October 2016; 14th meeting of Expert Appraisal Committee [EAC] (Industry-I) held during 22nd - 23rd December 2016; and further considered in the 16th meeting of Expert Appraisal Committee [EAC] (Industry-I) held during 6th - 7th March 2017. The Committee considered the specific study carried by project proponent on dust reduction by water sprinkling and green belt. After detailed deliberations, the committee recommended the project for Environmental Clearance and stipulated Specific Conditions along with other environmental conditions while considering for accord of environmental clearance.

11.0 The Ministry of Environment, Forest and Climate Change has considered the application based on the recommendations of the Expert Appraisal Committee (Industry-I) and hereby decided to grant environmental clearance to the above mentioned proposal of Aswan Silica sand beneficiation plant of M/s Mangalore Minerals Pvt. Ltd., village Chattara, Allahabad, Uttar Pradesh under the provision of EIA Notification dated 14th September, 2006, as amended, subject to strict compliance of the following Specific and General conditions:

A. SPECIFIC CONDITION:

- i. A continuous water sprinkling system with timer control shall be established along the road in addition to mobile water sprinkler during construction and operation phases. Strict measures shall be taken for control of PM_{2.5}.
- ii. The plantation shall be carried with local species as per the CPCB guidelines.
- iii. Special techniques including use of farm yard manure shall be adopted for effective survival of plantation.
- iv. Clay and Rejected siliceous sand generated after the beneficiation process shall be utilised for embankments in mines, stemming material for the blasting, filling of low laying areas, foundations, village roads, brick making etc. The same may be made available to the end users at free of cost. Further, the project proponent is willing to sponsor a project to work out the effective utilization of the rejects from the beneficiation plant. The outcome of this research work will be implemented.
- v. The project proponent shall implement conservation plan for in consultation with local forest department with earmarked funds of Rs. 20.5 lakhs as approved and the status shall be reported to the Regional Office of the Ministry along with six monthly compliance reports.
- vi. Solar energy shall be utilized in the plant and mining area wherever possible.
- vii. The project proponent shall implement skill development programmes in accordance with designed modules of Skill Council of India (brick manufacture, composting, vermi-compost, self-employment programmes, etc.) for the local villagers to improve their employability as a part of Enterprise Social Commitment.
- viii. The project proponent shall carry out proper metalling of the 1.2 Km long and 10 m wide road at the estimated cost of Rs. 70 lakh.
- ix. Raw material procured for beneficiation shall be from the mine working with all statutory clearances including environmental clearance.

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Environmental Clearance for Aswan Silica sand beneficiation plant of M/s Mangalore Minerals Pvt. Ltd., village Chattara, Allahabad, Uttar Pradesh.

Signature

- x. The measures to prevent silicosis to the workers shall be taken.
- xi. The project proponent shall mandatorily provide personal protective devices i.e. nose mask, gloves, goggles, gumboots to all workers to ensure occupational safety.
- xii. The project proponent shall install 24x7 air monitoring devices to monitor air emissions, as provided by the CPCB and submit report to Ministry and its Regional Office.
- xiii. The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be adhered to.
- xiv. As a part of ambient air quality monitoring during operational phase of the project, the air samples shall also be analysed for their mineralogical composition and records maintained.
- xv. Gaseous emission levels including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry vide G.S.R. 414(E) dated 30th May, 2008 and regularly monitored. Guidelines / Code of Practice issued by the CPCB shall be followed.
- xvi. Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.
- xvii. 'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged outside the premises.
- xviii. Lean tailings generated in the process shall be impounded in existing tailing dams. Intermediate dykes shall be constructed within tailing dam for storage of lean Tailings to avoid direct contact with slimes already present in tailing dams. Clear water shall be allowed to discharge into downstream nallas through decanting system provided in tailing dams.
- xix. Regular monitoring of influent and effluent surface, sub-surface and ground water shall be ensured and treated wastewater shall meet the norms prescribed by the State Pollution Control Board or described under the Environment (Protection) Act whichever are more stringent.
- xx. Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and quarterly reports regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office, SPCB and CPCB.
- xxi. Pre-placement medical examination and periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For this purpose, the schedule of health examination of the workers should be drawn and followed scrupulously.
- xxii. A time bound action plan shall be submitted to reduce solid waste generation due to the project related activity, its proper utilization and disposal.
- xxiii. A Risk and Disaster Management Plan shall be prepared and a copy submitted to the Ministry's Regional Office, SPCB and CPCB within 3 months of issue of environment clearance letter.
- xxiv. Green belt in the proposed 5.18 ha shall be developed by planting native and broad leaved tree species in consultation with local DFO, local community and as per CPCB guidelines.

- xxv. The Company shall submit, within three months, their policy towards Corporate Environment Responsibility which shall inter-alia address (i) Standard operating process/procedure to bring into focus any infringement/deviation/ violation of environmental or forest norms/conditions, (ii) Hierarchical system or Administrative order of the Company to deal with environmental issues and ensuring compliance to the environmental clearance conditions and (iii) System of reporting of non-compliance/violation environmental norms to the Board of Directors of the company and/or stakeholders or shareholders.
- xxvi. The project proponent shall provide for solar light system for all common areas, street lights, villages, parking around project area and maintain the same regularly.
- xxvii. The project proponent shall provide for LED lights in their offices and residential areas.
- xxviii. At least 2.5 % of the total cost of the project shall be earmarked for the Enterprise Social Commitment (ESC) based on issues raised during public consultation, local needs and action plan with financial and physical breakup/details shall be prepared and submitted to the Ministry's Regional Office. Implementation of such program shall be ensured accordingly in a time bound manner.
- xxix. The proponent shall prepare a detailed CSR Plan for the next 5 years including annual plans for each year for the existing-cum-expansion project, including village-wise, sector-wise (Health, Education, Sanitation, Skill Development and Infrastructure activities in consultation with the local communities and administration. The CSR Plan will include the amount of 2% of annual profits as provided for under Clause 135 of the Companies Act, 2013 which provides for 2% of the average net profits of previous 3 years towards CSR activities for life of the project. A separate budget head shall be created and the annual capital and revenue expenditure on various activities of the Plan shall be submitted as part of the Compliance Report to the Regional Office of the Ministry. The details of the CSR Plan shall also be uploaded on the company website and shall also be provided in the Annual Report of the company.
- xxx. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, Safe drinking water, medical and health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the Uttar Pradesh Pollution Control Board and the State Government.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- iii. At least four ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of PM₁₀, PM_{2.5}, SO₂ and NO_x are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Lucknow and the SPCB/CPCB once in six months.
- iv. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.

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- v. The overall noise levels in and around the plant area shall be kept well within the standards (85 dB(A)) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dB(A) during day time and 70 dB(A) during night time.
- vi. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- vii. The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.
- viii. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- ix. Requisite funds shall be earmarked towards capital cost and recurring cost/annum for environment pollution control measures to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change (MoEF&CC) as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to the Regional Office of the Ministry at Lucknow. The funds so provided shall not be diverted for any other purpose.
- x. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
- xi. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MoEF&CC at Lucknow. The respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely: PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- xii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Lucknow/ CPCB / SPCB shall monitor the stipulated conditions.
- xiii. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MoEF&CC at Lucknow by e-mail.
- xiv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment, Forests and Climate Change (MoEF&CC) at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at

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*Environmental Clearance for Aswan Silica sand beneficiation plant of M/s Mangalore Minerals Pvt. Ltd.,
village Chattara, Allahabad, Uttar Pradesh.*

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least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office at Lucknow.

- xv. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

12.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

13.0 The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

14.0 The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sharath Kumar Pallerla
(Sharath Kumar Pallerla)
Scientist 'F'

Copy to:-

1. The Secretary, Department of Environment, Government of Uttar Pradesh.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi, 110032.
3. The Chairman, Uttar Pradesh Pollution Control Board, Building.No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010, Fax: +91-522-2720764
4. The Additional Principal Chief Conservator of Forests (C) Ministry of Environment Forest and Climate Change Regional Office (EZ), Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow - 226020. Email: roc[dot]lko-mef[at]nic[dot]in
5. Guard File / Record File/Monitoring file.

Sharath Kumar Pallerla
(Sharath Kumar Pallerla)
Scientist 'F'

Sharath Kumar Pallerla

F. No. J-11015/188/2011-IA.II(M)
Government of India
Ministry of Environment, Forest and Climate Change
Impact Assessment Division

Indira Paryavaran Bhavan.
Aliganj, Jor Bagh Road.
New Delhi-110 003
E-mail: sharath.kr@gov.in

Dated: 28th July, 2017

To,
M/s Mangalore Minerals Pvt. Ltd.
Village Aswan Near Chattara.
Tehsil Bara, Distt Allahabad, Uttar Pradesh

Subject: Aswan Silica Sand Beneficiation Plant with throughput capacity of 0.6 MTPA
of M/s Mangalore Minerals Private Limited, Village Chattara, Allahabad,
Uttar Pradesh. – Corrigendum to EC

Sir,

This has reference your online application vide proposal no. IA/UP/IND/59480/201, dated 2nd May 2017 for corrigendum to environmental clearance granted vide J-11015/188/2011-IA. II(M) on 19th April 2017 under the provisions of the EIA Notification, 2006 for the above-mentioned project.

2.0 It was informed that proposed Aswan Silica Sand Beneficiation Plant is located at **Village Aswan Near Chattara**, Tehsil Bara, Distt Allahabad, UP. However, in the EC Letter vide letter dated J-11015/188/2011-IA.II(M) dated 19.04.2017, the location was mentioned as **Village Chattara** in the subject of the letter as well as narration at para no. (3) of the letter. Therefore, PP requested for the said modification in village name of the Plant. The matter also deliberated in the 20th EAC meeting held during 10th – 12th July 2017 and the committee recommended for issue of corrigendum.

3.0 Based on the documents, it is agreed to change the name of the location as follows:

For	Read as
Located at village Chattara, Allahabad, Uttar Pradesh	Located at Village Aswan Near Chattara , Tehsil Bara, Distt Allahabad, Uttar Pradesh

This issues with the approval of the Competent Authority.

Sharath
28/7/17
(Sharath Kumar Pallerla)
Scientist 'F'/Director

Copy to:

- 1). The Principal Secretary, Department of Environment, Government of Uttar Pradesh
- 2). The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (CZ), Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020.
- 3). The District Collector, Allahabad District, Uttar Pradesh.

Sharath
28/7/17
(Sharath Kumar Pallerla)
Scientist 'F'/Director

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GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC039771

VALID FROM 08/10/2022 TO 07/10/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202208001195

Name of the Owner	SANTHOSH MENDON	Company Name	MANGALORE MINERALS PVT LTD
Designation पद	MD	कंपनी का नाम	
Company Address कंपनी का पता	VILLAGE ASWAN, CHHATERA, BLOCK-JASRA, TEHSIL-BARA,	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	ASHA NIVAS MATADAKAN ROAD, NEAR SYNDICATE BANK	Application Form Serial No.	PGRJ0822NIN0356
Date of Submission	30/08/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	JASRA
Plot No./Khasra No.	1,2,3,4, 7,14,45	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/05/2017	Depth of the Well (In meter)	45.00
Type of Well	Tube Well/Boring	Assembly Size(For Tube Well)	
Purpose of well	Industrial		
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.50
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	20.00

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Date of Energization (In Case of Electric Pump)		30/10/2022
Maximum Allowable Rate of Withdrawal (m³/hr.):	20.00	Maximum Allowable Running Hours Per Day: 4.00
Maximum Allowable Annual Extraction of Ground Water:	24000	Recharge Required 12000.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 12000.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

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- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

• **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :02/11/2022

Place:Prayagraj

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GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC025445

VALID FROM 08/10/2022 TO 07/10/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202209000055

Name of the Owner	SANTHOSH MENDON	Company Name	MANGALORE MINERALS PVT LTD
Designation पद	MD	कंपनी का नाम	MANGALORE MINERALS PVT LTD
Company Address कंपनी का पता	VILLAGE ASWAN, CHHATERA, BLOCK-JASRA, TEHSIL-BARA,	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	ASHA NIVAS MATADAKAN ROAD, NEAR SYNDICATE BANK	Application Form Serial No.	PGRJC922NIN0057
Date of Submission	01/09/2022	Specimen Signature	
Location Particulars			
District	Prayagraj	Block	JASRA
Plot No./Khasra No.	1,2,3,4, 7,14,45	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/05/2017	Depth of the Well (In meter)	45.00
Type of Well	Tube Well/Boring	Assembly Size(For Tube Well)	
Purpose of well	Industrial	H.P. of the Pump	1.50
Strainer Position (For Tube Well)		Rate of Withdrawal (m ³ /hr.)	20.00
Type of Pump Used	Submersible		
Operational Device	Electric Motor		

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Date of Energization (In Case of Electric Pump)

01/02/2020

Maximum Allowable Rate of Withdrawal (m³/hr.): 20.00

Maximum Allowable Running Hours Per Day: 4.00

Maximum Allowable Annual Extraction of Ground Water: 24000

Recharge Required 12000.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 12000.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

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- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :02/11/2022

Place:Prayagraj

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC032373

VALID FROM 08/10/2022 TO 07/10/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202206001409

Name of the Owner	SANTHOSH MENDON	Company Name	MANGALORE MINERALS PVT LTD
Designation पद	MD	कंपनी का नाम	
Company Address कंपनी का पता	VILLAGE ASWAN, CHHATERA, BLOCK-JASRA, TEHSIL-BARA,	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	ASHA NIVAS MATADAKAN ROAD, NEAR SYNDICATE BANK	Application Form Serial No.	PGR/0822NIN0051
Date of Submission	28/06/2022	Specimen Signature	

Location Particulars

District	Prayagraj	Block	JASRA
Plot No./Khasra No.	1,2,3,4, 7,14,45	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/05/2017		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	45.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.50
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	20.00

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Date of Energization (In Case of Electric Pump)

01/02/2020

Maximum Allowable Rate of Withdrawal (m³/hr.): 20.00

Maximum Allowable Running Hours Per Day: 2.00

Maximum Allowable Annual Extraction of Ground Water: 12000

Recharge Required 6000.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 6000.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

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Date :02/11/2022

Place:Prayagraj

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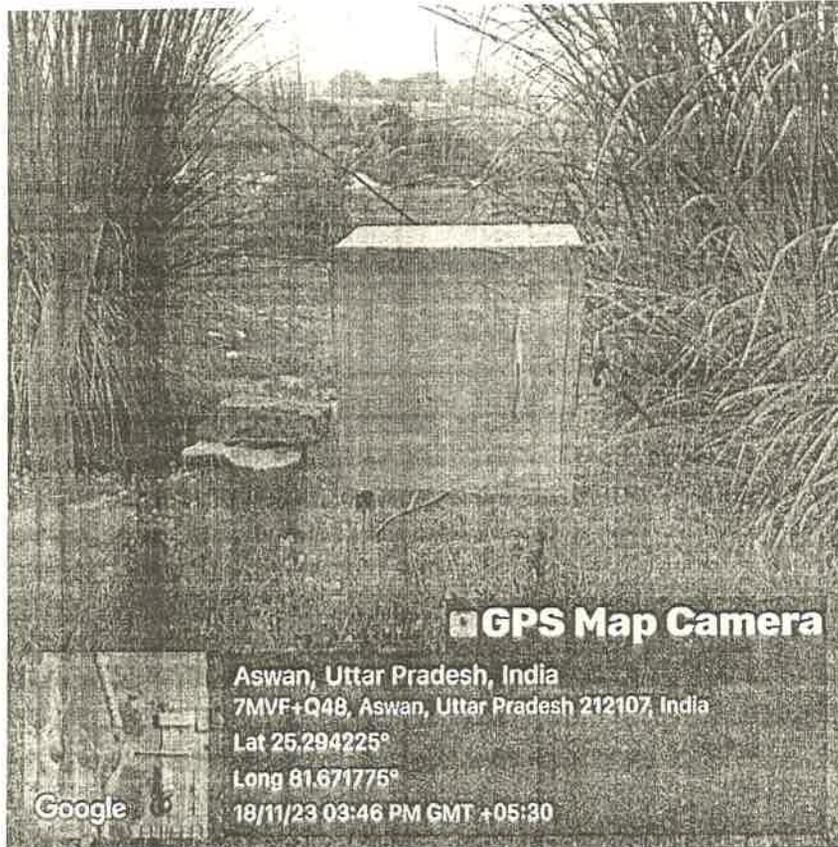
ANNEXURE - R4
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Annexure -I



Signature

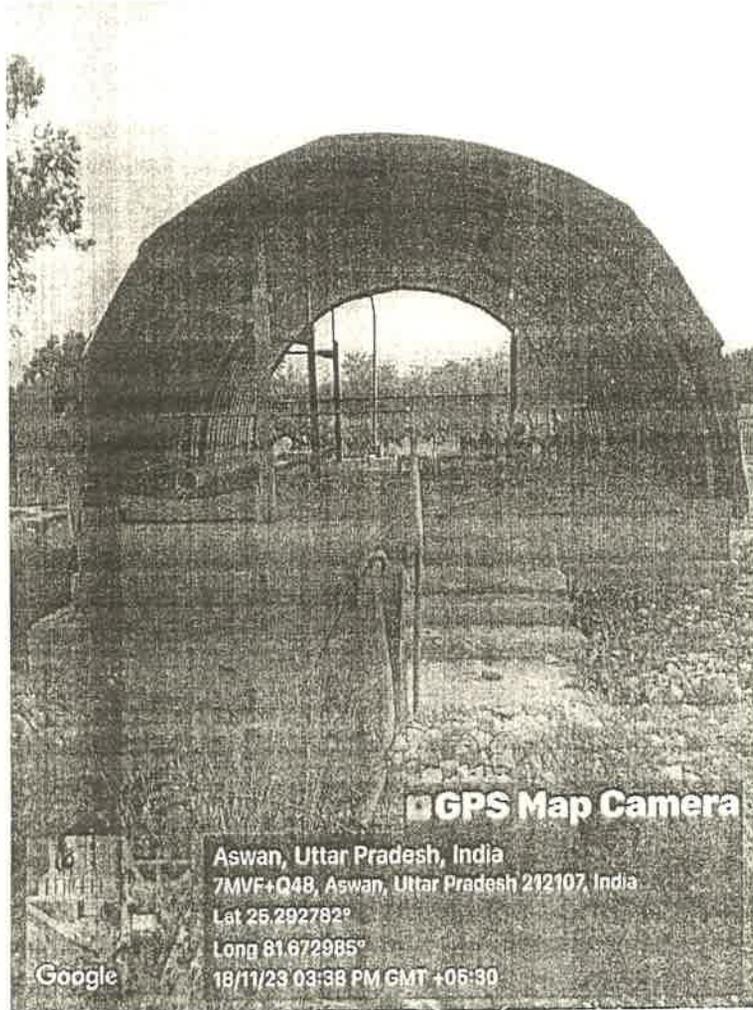
Annexure -II



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ANNEXURE - R6

Annexure -IV

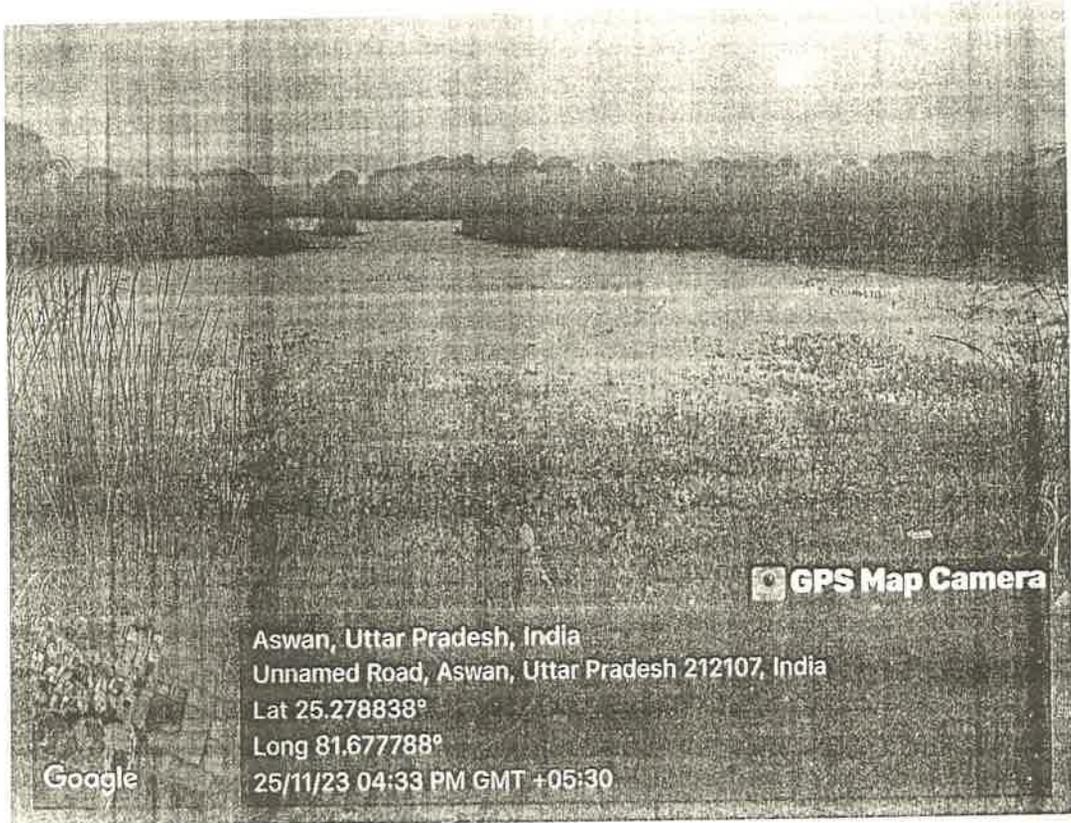


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ANNEXURE - R7

Annexure -V



Signature

ECOMEN LABORATORIES PVT. LTD.

Second Floor Hall, House No. B-1/8, Sector-H, Aliganj, Lucknow - 226 024

Phone No. : 0522 - 4079201/2746282

E-mail: contactus@ecomen.in, Website: www.ecomen.in, CIN - U74210UP1989PTC010601, GSTIN : 09AAACE6076H1Z1

An approved Laboratory from Ministry of Environment, Forest and Climate Change, Govt. of India, New Delhi

TEST REPORT

FORMAT NO. ECO/QS/FORMAT/09

NAME & ADDRESS OF CUSTOMER:	Mangalore Minerals Private Limited Allahabad	ULR No.	TC95392200005439P
	Near Aswan Village Jasra Bara	Test Report No.	ECOLAB/GW/0625/05439/10/2022
	Taluk Allahabad- 212107, U.P.	Issue Date of Test Report	05.11.2022
Type of Sample	Drinking Water	Name of Location	Bore well Water
Sample Registration No.	625	Sample Collected By	By Party
Sampling Method	As per Reference Method	Time of Sample Collection	-
Date of Sample Collection	28.10.2022	Time of Sample Receipt	4:20 PM
Date of Sample Receipt	01.11.2022	End Date of Analysis	04.11.2022
Start Date of Analysis	01.11.2022	Sample ID Code	ECO/LAB/S439/10/2022
Environmental Condition	Temperature: 25 ± 2 °C		
	Humidity: 69 %		

S.No.	Test	Unit	Protocol	Detection Range	Results	INDIAN STANDARDS as per IS : 0500:2012 (Reaff:2018)	
						Desirable	Permissible
1.	Turbidity	NTU	APHA, 23 rd Ed : 2017, 2130-A+B	1-100	1175.0	1	5
2.	pH	-	APHA, 23 rd Ed : 2017, 4500 H+A+B	2-12	6.60	6.5-8.5	No Restr.
3.	Total Dissolved Solids as TDS	mg/l	APHA, 23 rd Ed : 2017, 2540-C	5-5000	158.0	500	2000
4.	Total Suspended Solids as TSS	mg/l	APHA, 23 rd Ed : 2017, 2540-D	5-5000	906.0		
5.	Alkalinity as CaCO ₃	mg/l	APHA, 23 rd Ed : 2017, 2320 A+B	5-1500	120.0	200	600
6.	Total Hardness as CaCO ₃	mg/l	APHA, 23 rd Ed : 2017, 2340 A+C	5-1500	124.0	200	600
7.	Calcium as Ca	mg/l	APHA, 23 rd Ed : 2017, 3500 Ca A+B	5-1000	35.2	75	200
8.	Magnesium as Mg	mg/l	APHA, 23 rd Ed : 2017, 3500 Mg A+B	5-1000	8.74	30	100
9.	Carbonate	mg/l	APHA, 23 rd Ed : 2017, 2320 A+B	5-1500	73.2	-	-
10.	Bicarbonate	mg/l	APHA, 23 rd Ed : 2017, 2320 A+B	5-1500	73.2	-	-
11.	Chloride as Cl	mg/l	APHA, 23 rd Ed : 2017, 4500 Cl A+B	5-1000	10.0	250	1000
12.	Phosphate as PO ₄	mg/l	APHA, 23 rd Ed : 2017, 4500-P+A+B+D	0.100-50	0.23	-	-
13.	Sulfate as SO ₄	mg/l	APHA, 23 rd Ed : 2017, 4500-SO ₄ E	1-250	9.86	200	400
14.	Sodium as Na	mg/l	APHA, 23 rd Ed : 2017, 3500 Na, A+B	1-100	5.0	-	-
15.	Potassium	mg/l	APHA, 23 rd Ed : 2017, 3500 K, A+B	1-100	1.4	-	-
16.	Silica as SiO ₂	mg/l	APHA, 23 rd Ed : 2017, 4500 SiO ₂ A+B	1-50	24.09	-	-
17.	Nitrate Nitrogen as NO ₃	mg/l	APHA, 23 rd Ed : 2017, 4500-NO ₃ -E	5-100	<5.0	45	No Restr.
18.	Iron as Fe	mg/l	APHA, 23 rd Ed : 2017, 3500 Fe B	0.02-50	0.32	0.3	No Restr.
19.	Manganese as Mn	mg/l	APHA, 23 rd Ed : 2017, 3111 A+B	0.10-5	8.74	0.1	0.3
20.	Mercury as Hg	mg/l	APHA, 23 rd Ed : 2017, 3111 A+B	0.001-1	<0.001	0.001	No Restr.
21.	Total Chromium as T. Cr	mg/l	APHA, 23 rd Ed : 2017, 3111 A+B	0.05-10	0.05	0.05	No Restr.
22.	Hardness Index	-	By Calculation	-	-1.40	-	-

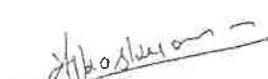
Statement of Conformity: The above tested parameters conform as per IS-10500-2012 (Reaff-2018) limits for above tested parameters and the results are related to the sample tested.

Note:

- 1 Test results relate to the items sampled & tested
- 2 Test report shall not be reproduced except in full without approval of the laboratory.
- 3 The test samples will be disposed of after one Month from the date of issue of test report

---End of Report---

Verified By


 Technical Manager

Authorized By


 Quality Manager
 Ecomen Laboratories Pvt. Ltd.
 Second Floor Hall, House No. B-1/8,
 Sector-H, Aliganj, Lucknow-226024





Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

165865/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2022

Date: 07/12/2022

To,

M/s

MANGLORE MINERALS PRIVATE LIMITED

ASWAN, BARA, PRAYAGRAJ

Application Id-
17971467

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MANGLORE MINERALS PRIVATE LIMITED** located at **ASWAN, BARA, PRAYAGRAJ.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MANGLORE MINERALS PRIVATE LIMITED granted for the period from **07/12/2022 to 31/12/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Foundry Grade Silica Sand	1000	Metric Tonnes/Day
2	Glass Grade Silica Sand	800	Metric Tonnes/Day
3	Oversize and Under Size Silica Sand	120	Metric Tonnes/Day
4	Clay Reject and Other Solid Waste	80	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	15 KLD	STP	Irrigation, flushing, dust suppression.
Industrial	washing water shall be recycled	HRT (clarifier)	ZLD

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Signature

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P) Act 1986.
2	BOD (mg/L)	As per E(P) Act 1986.
3	TSS (mg/L)	As per E(P) Act 1986.
4	Fecal Coliform (MPN/100ml)	As per E(P) Act 1986.

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
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Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	As per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.

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12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Foundry Grade Silica Sand-1000 TPD, Glass Grade Silica Sand-800 TPD, By product-Oversize and Under size Silica Sand-120 TPD and Clay Reject and Other Solid Waste-80 TPD.
2. Unit shall comply with the conditions of NOC issued by UPPCB vide letter no. H 10619/C-2/NOC/4216/2017 dated 14-10-2017.
3. Unit shall operate and maintain installed APCS effectively to achieve the standards prescribed under E(P) Rules, 1986 as amended.
4. Unit shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
5. Proponent shall establishing Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change.
6. Unit shall comply with the provisions of Hazardous and Other waste (Management & Trans-boundary Movement) Rule 2016.
7. Industry shall treat domestic effluent through STP in such a manner to achieve the standard prescribed under Environment (Protection) Rules 1986 and treated effluent shall be reused in irrigation, flushing, water sprinkling for dust suppression.
8. Industry shall not discharge any kind of effluent outside the premises and shall ensure ZLD.
9. Industry shall install Electro Magnetic Flow meter at all the water source, inlet and outlets of STP. The records of flow meter readings shall be maintained.
10. The storage area for silica shall be covered within 01 month and inform to the Board.
11. The bag filters shall be connected with crusher plant and its photograph shall be submitted to the Board.
12. The noise level and emission generated from the D.G. sets of capacity 62.5 KVA and 250 KVA shall be kept within the prescribed limit.
13. The waste water shall be after treatment in HRT (clarifier) shall be recycled in washing of raw silica.
14. Unit shall comply with the conditions of NOC issued by UP Ground Water Authority for withdrawal of ground water.
15. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during transportation, loading and unloading of silica.
16. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
17. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
18. All trucks, tractors used in transportation of silica shall be covered by canvas sheet to prevent dust emission.
19. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.
20. Industry shall abide by directions given by Hon'ble Court, MoEF&CC, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
21. Consent fees if revised, shall be payable by industry from the date of its applicability.
22. Industry shall comply with the relevant provisions of Environmental Laws.
23. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

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Copy to:

Chief Environmental Officer (circle-2)

Regional Officer, UPPCB, Prayagraj with direction to send the compliance report of CTO conditions on quarterly basis.

Chief Environmental Officer (circle-2)

Signature

MANGALORE MINERALS PVT LIMITED

MINE OWNERS, SPECIALISTS IN WASHED, GRADED & RESIN COATED SILICA SAND

New Aswan Village, Laxi Bura Taluk, Prayagraj, Dist. - 212 107, (U.P.)
E-mail: ald@mmpsls.com

Date: 15.12.2023

To,
The Additional Principal Chief Conservator of Forest(C),
Ministry of Environment, Forests & Climate Change.
Regional Office (EZ), Kendriya Bhawan, 5th floor
Sector H, Aliganj, Lucknow-226020, Uttar Pradesh.

Reference: Environmental Clearance No. J/11015/188/2011-IA.II(M) dated 19.4.2017 and Corrigendum dated 28.7.2017

Sub: Submission of Compliance report for the period of April-2023 to September-2023 submission due in December-2023 for the stipulated Environmental Conditions/Safeguards for Aswan Silica Sand Beneficiation Plant with proposed throughput capacity 0.6 million TPA of graded silica sand by M/s Mangalore Minerals Pvt. Ltd., Located at Village -Aswan (near Chattara), Tehsil-Bara, District-Allahabad, Uttar Pradesh.

Dear Sir,

With reference to the Environmental Clearance granted by MoEF&CC as mentioned above for Aswan Silica and Sand Beneficiation Plant (throughput capacity-0.6 million TPA of graded silica sand) being put up by M/s Mangalore Minerals Pvt. Ltd., Located at Villages Aswan (near Chattara), Tehsil-Bara, District-Allahabad, Uttar Pradesh, NOC was granted by Uttar Pradesh Pollution Control Board Reference No. 165865/UppCB/Allahabad(UppCBRO)/CTO/both/PRAYAGRAJ/2022 Dated 07/12/2022

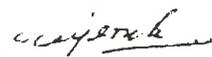
In this regard, we are hereby, submitting December Compliance Report-2023 of the project along with following requisite annexure as per the guidelines of Ministry of Environment, Forest & Climate Change, New Delhi.

Hope this will meet the requirement of MoEF&CC as laid down in the EC granted to the project.

Thanking You,

Yours Faithfully,

M/s Mangalore Minerals Pvt. Ltd.


(Authorized Signatory)

Enclosed: As above

Copy to:

1. The Director (Industry Committee-I), Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003
2. R.O., Uttar Pradesh Pollution Control Board, Sector 10, Yojna No.3, Awasthi Park Colony, Jhansi, Allahabad
3. The Secretary, Department of Environment, Government of Uttar Pradesh, Building.No. TC-12V Vibhuti Khand, Gomti Nagar Lucknow-226 010.



For Correspondence:

Regd. Office: "Mineral House", Hampankatta, Mangalore - 575 001 (India)

Tel: (0824) 242696, 2411315

E-Mail: mmpsl@mangaloreminerals.com, mmpsl@mmpsls.com Website: www.mangaloreminerals.com



Six-monthly Compliance Report of December-2023

"Aswan Silica Sand Beneficiation Plant"

Contents	
Brief Project Description	
Annexure	Details
Annexure -1	Copy of Environmental Clearance Letter from MOEF&CC
Annexure - 2	Copy of Corrigendum in EC letter due to correction in location dated 28.7.2017
Annexure-3	Copy of CTO from Uttar Pradesh Pollution Control Board
Annexure-4	Plantation Summary
Annexure-5	Electricity Bill

CHAPTER-I: PURPOSE OF THE REPORT

As per the "Sub Para (ii)" of "Para 10" of EIA Notification 2006, it is stated that "It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated environmental clearance conditions/safeguards in hard and soft copies to the regulatory authorities concerned, by June and December of each calendar year" and as per compliance of condition mentioned in Environment Clearance Letter Six monthly compliance reports should be submitted to the Uttar Pradesh Pollution Control Board & Regional Office MOEF, GOI, Lucknow.

It is mandatory to submit a Six-Monthly Compliance Report to show the status & compliance of all conditions mentioned in the Environment Clearance Letter, along with monitoring of various Environmental Parameters (as per CPCB Norms).

The regulatory authorities in this case are Uttar Pradesh Pollution Control Board & Regional Office MOEF, GOI, Lucknow.

Based on the Environmental Clearance Conditions mentioned in the EC Letter, a Compliance Report prepared by the Perfect Solutions on behalf of Project Proponent: details of which are present in Chapter II - "Compliance Report".

Methodology for Preparation of Report is as follows:

1. Study of EC Letter & Related Documents.
2. Site Visits by a representative/team of Environment Consultant.
3. Monitoring of Environment Parameters, viz. Ambient Air, Water, Noise, Soil
4. Analysis of Samples collected during Monitoring.
5. Interpretation of Monitoring Results.
6. Compliance Report, explaining the entire Environmental Clearance conditions in the EC Letter and providing details w.r.t. each condition/ guideline.

Six-monthly Compliance Report of December-2023

"Aswan Silica Sand Beneficiation Plant"

CHAPTER-II: INTRODUCTION

The plant is situated in Village Aswan (near Chattahara), Tehsil Bara, Allahabad. The Silica Sand beneficiation plant has a throughput capacity @0.6 Million TPA. Project involves establishment of a Silica Sand Beneficiation Plant in a 10 Hectare area. The land use of the plant area has been converted for industrial use.

Particulars	Details
Name of the Project	Aswan Silica Sand Beneficiation Plant
Site Address	Village Aswan (near Chattahara), Tehsil Bara, Allahabad
Environmental Clearance No.	J/11015/188/2011-IA.II(M) dated 19.04.2017 and Corrigendum dated 28.7.2017
NOC	H10619/C-2/NOC/4216/2017 on 14.10.2017.
Period of Compliance	Six Monthly Compliance Report for the period April-2023 to September-2023 submission due in December-2023
Project Description	Aswan Silica Sand Beneficiation Plant, Village Aswan(near Chattahara), Tehsil Bara, Allahabad having throughput capacity @0.6 Million TPA
Consolidated Consent to Operate and Authorisation	We have obtained Consolidated Consent to Operate and Authorisation vide file no. 165865/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRA YAGRAJ/2022 dated 07/12/2022 valid upto 31/12/2025.
Plant Status	Operational and under the trail run



CHAPTER-III: CURRENT STATUS OF THE PROJECT

Plant obtained Consolidated Consent to Operate and Authorisation vide 165865/U PPCB/Allahabad(U PPCBRO)/CTO/both/PRAYAGRAJ/2022 dated 07/12/2022 31/12/2025 and same is under the trail run.

CHAPTER-V: POINT- WISE COMPLIANCE OF TH CONDITIONS

A. SPECIFIC CONDITION		
S.NO.	Environmental conditions/Safeguards	Clearance Compliances
1.	A continuous water sprinkling system with Timer control should be established along the road in addition to mobile water sprinkler during construction and operation phases. Strict measures shall be taken for control of PM _{2.5}	Water Sprinkling was practised site along the road side construction phase and it is being the operational phase also as per made in the EMP report MoEF&CC.
2.	The plantation shall be carried with local species as per CPCB guidelines	Noted and will be complied.
3.	Special Techniques including use of farm yard manure shall be adopted for effective survival of plantation	Noted. It will be complied with.
4.	Clay and rejected Silica sand generated after the beneficiation process shall be utilized for embankments in mines, stemming material for blasting, filling of low lying area, foundations, village roads, brick making etc. The same may be made available to the end users at free of cost. Further, the project proponent is willing to sponsor a project to work out effective utilization of the rejects from the beneficiation plant. The outcome of the research work will be implemented.	Noted and complying.
5.	The project proponent shall implement a conservation plan for in consultation with local forest department with earmarked funds of Rs.	Noted. It will be complied with

Signature

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Six-monthly Compliance Report of December-2023

"Aswan Silica Sand Beneficiation Plant"

	20.5 Lakhs as approved and the status shall be reported to the regional officer of Ministry along with six monthly compliance reports.	
6.	Solar energy shall be utilized in the plant and mining area where ever possible.	Noted. It will be complied with.
7.	The project proponent shall implement Skill development programmes in accordance with designed modules of Skill Council of India (brick manufacture, composting, vermi-composting, self-employment programmes etc.) for the local villagers to improve their employability as a part of Enterprise Social Commitment.	Noted. It will be complied with.
8.	The project proponent shall carry out proper metalling of the 1.2km long and 10m wide road at the estimated cost of Rs. 70 Lakh.	Noted. Raw alignment completed. Pitching work and Metalling have been done.
9.	Raw material procured for beneficiation shall be from the mine working with all statutory clearances including environmental clearance.	Noted. It will be complied with.
10.	The measures to prevent Silicosis to the workers shall be taken	Personal Protective Safety Equipment like mask, goggles, gloves, helmet etc. were provided for workers during the construction phase and all necessary safety measures were under consideration for workers. All the equipment like crusher screens were designated with dust cabinet systems to avoid dispersion of dust.
11.	The project proponent shall mandatorily provide personal protective devices i.e. nose mask, goggles, gumboots to all workers to ensure occupational safety.	Personnel involved in material handling operations and areas of dust emission were given appropriate Personal Protective Equipment during the construction phase and still personal protective equipments have been provided in the operation stage.
12.	The project proponent shall install 24*7 air monitoring devices to monitor air emissions, as provided by the CPCB and submit report to Ministry and its Regional Office.	Noted. It will be complied with.
13.	The National Ambient Air Quality Emissions Standards issued by Ministry vide G.S.R. No.	Noted and will be complied.

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Six-monthly Compliance Report of December-2023

"Aswan Silica Sand Beneficiation Plant"

	826(E) dated 16 th November, 2009 shall be adhered to.	
14.	As a part of ambient air quality monitoring during the operational phase of the project, the air samples shall also be analyzed for their mineralogical compositions and records maintained.	Noted will be complied.
15.	Gaseous emission levels including secondary fugitive emissions from all the sources shall be controlled with the latest permissible limits issued by the Ministry vide G.S.R. 414(E) dated 30 th May, 2008 and regularly monitored. Guidelines/Code of practice issued by the CPCB shall be followed.	Noted for compliance.
16.	Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.	Dust control measures were undertaken during loading and unloading of the raw material and finished product. Also, covered transportation of construction material carrying trolleys were practised in non-peak hours.
17.	Zero effluent discharge shall be strictly followed and no waste water shall be discharged outside the premises.	Noted, will complied with.
18.	Lean tailings generated in the process shall be impounded in existing tailing dams. Intermediate dykes shall be constructed within tailing dam for storage of lean tailings to avoid direct contact with slimes already present in tailing dams. Clear water shall be allowed to discharge into downstream nallas through decanting system provided in tailing dams.	Noted
19.	Regular monitoring of influent and effluent surface, sub-surface and ground water shall be ensured and treated wastewater shall meet the norms prescribed by the State Pollution Control Board or described under the Environment (Protection) Act whichever are more stringent.	Regular monitoring of influent and effluent water will be undertaken.



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Six-monthly Compliance Report of December-2023

"Aswan Silica Sand Beneficiation Plant"

20.	Proper handling, storage utilization and disposal of all the solid waste shall be ensured and quarterly reports regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office, SPCB and CPCB.	Noted and will be complied.
21.	Pre-Placement medical examination and periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For this purpose, the schedule of health examination of the workers should be drawn and followed scrupulously.	Pre-placement Medical examination and periodical medical examination of the workers had been conducted when the project was under construction.
22.	A time bound action plan shall be submitted to reduce solid waste generation due to the project-related activity, its proper utilization and disposal.	Noted.
23.	A risk and Disaster Management Plan shall be prepared and a copy submitted to the Ministry's Regional Office, SPCB and CPCB within 3 months of issue of environmental clearance letter.	Noted. It will be complied with.
24.	Green belt in the proposed 5.18 Hectare shall be developed by planting native and broad-leaved tree species in consultation with local DFO, local community and as per CPCB guidelines.	Noted. It will be complied with.
25.	The company shall submit, within three months, their policy towards Corporate Environment Responsibility which shall inter-alia address(i) Standard operating process/procedure to bring into focus any infringement/deviation/violation of environmental or forest norms/conditions. (ii) Hierarchical system or Administrative order of the Company to deal with environmental issues and ensuring compliance to the environmental/violation environmental norms	Noted and will be complied.

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Six-monthly Compliance Report of December-2023

"Aswan Silica Sand Beneficiation Plant"

	to the Board of Directors of the company and /or stakeholders or shareholder.	
26.	The project proponent shall provide for solar light system for all common areas, street lights, village, parking around project area and maintained the same regularly.	Noted. It will be complied with.
27.	The project proponent shall provide for LED lights in their offices and residential areas.	Noted. It will be complied with.
28.	At least 2.5% of the total cost of the project shall be earmarked for the Enterprise Social Commitment (ESC) based on issues raised during Public consultation, local needs and action plan with financial and physical breakup/details shall be prepared and submitted to the Ministry's Regional Office. Implementation of such program shall be ensured accordingly in a time bound manner.	Noted. It will be complied with as per MoEF&C O.M. no F.No. 22-65/2017-IA.III date 01.05.2018
29.	The proponent shall prepare a detailed CSR plan for next 5 Years including annual plans for each year for the existing-cum-expansion project, including village wise, sector-wise(Health, Education, Sanitation, Skill Development and Infrastructure Plan will be include the amount of 2% of annual profits as provided for under Clause 135 of Companies Act, 2013 which provided for 2% of the average net profits of previous 3 years towards CSR activities for life of the project. A separate budget head shall be created and the annual capital and revenue expenditure on various activities of the plan shall be submitted as part of the Compliance Report to the Regional Office of the Ministry. The details of the CSR plan shall also be uploaded on the company website and shall also be provided in the Annual Report of the company.	Noted. It will be complied with as per MoEF&C O.M. no F.No. 22-65/2017-IA.III date 01.05.2018
30.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP.	One housing block for accommodati essential workers and officers was construct with all facilities besides some tempora housing for construction workers. Tempora

Six-monthly Compliance Report of December-2023

"Aswan Silica Sand Beneficiation Plant"

safe drinking water, medical and health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	<p>accommodations provided within the site for workers which have been removed after completion of the project.</p> <p>Necessary facilities were provided such as temporary toilets, safe drinking water and medical & health care facilities.</p>
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B GENERAL CONDITIONS

S.NO.	Environmental conditions/Safeguards	Clearance	Compliances
1.	The project authorities must strictly adhere to the stipulations made by the Uttar Pradesh Pollution Control Board and the State Government.		Noted, will comply with.
2.	No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change(MOEF&CC)		Noted
3.	At least four ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentrations of the PM ₁₀ , PM _{2.5} , SO ₂ , NO _x are anticipated in consultation with the SPCB. Data on ambient Air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Lucknow and the SPCB/CPCB once in six months.		NABL Accredited lab is engaged to carry out monitoring & samples are collected as per the directions.
4.	Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422(E) dated 19.05.1993 and 31.12.1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.		Regular monitoring of Industrial effluent water will be undertaken. Treated wastewater will be tested to be as per Norms as standards prescribed under GSR 422(E) dated 19.05.1993 and 31.12.1993 or as amended from time to time. The treated water will be reused in the plantation.
5.	The overall noise levels in and around the plant area shall be kept well within the standards		Noted. It will be complied by taking noise control measures like providing acoustic

[Signature]

Six-monthly Compliance Report of December-2023

"Aswan Silica Sand Beneficiation Plant"

	(85dB(A)) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75dB(A) during day time and 70 dB(A) during night time.	enclosure to the DG Sets and low noise generating equipment usage.
6.	Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.	Health surveillance of workers had been practised at the site.
7.	The company shall develop rain water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.	The rainwater harvesting system has been proposed in the EMP report which will be duly implemented.
8.	The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.	Noted. It is being complied with.
9.	Requisite funds shall be earmarked towards capital cost and recurring cost/annum for environmental pollution control measures to implement the conditions stipulated by the Ministry Environment, Forest and Climate Change (MoEF&CC) as well as the State government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to Regional Office of Ministry at Lucknow. The funds so provided shall not be diverted for any other purpose.	Funds have been earmarked for the Environment Management programme for environmental pollution control. The implementation will be done in accordance with the commitment in the EMP.
10.	A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the local NGO, if any, from whom	Copies of Environmental Clearance have already been given to concerned Zila Parishad and submitted to MoEF&CC with Final compliance Report.

[Signature]

Six-monthly Compliance Report of December-2023

"Aswan Silica Sand Beneficiation Plant"

	<p>suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.</p>	
11.	<p>The project proponent shall upload the status of compliance of the stipulated environmental clearance conditions, including results monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF&CC at Lucknow. The respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely: PM₁₀, SO₂, NOx(ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.</p>	Noted. It will be complied with.
12.	<p>The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the regional office of MOEF&CC the respective Zonal office of CPCB and the SPCB. The Regional Office of this Ministry at Lucknow/ CPCB/ SPCB shall monitor the stipulated conditions.</p>	Noted. It is being complied with.
13.	<p>The environmental statement for each year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MoEF&CC at Lucknow by email.</p>	Noted. It will be complied with.
14.	<p>The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and</p>	Public has been informed about the grant of Environmental Clearance by MOEF&CC through Advertisement in two local

Signature

Six-monthly Compliance Report of December-2023

"Aswan Silica Sand Beneficiation Plant"

	<p>copies of the clearance letter are available with the SPCB and may also be seen at the website of the Ministry of Environment, Forest and Climate Change (MoEF&CC) a http://envfor.nic.in. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional Office at Lucknow.</p>	<p>newspapers one of which is in vernacular language. Copies of the Advertisement have already been submitted with the first compliance report.</p>
15.	<p>Project authorities shall inform the regional office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.</p>	<p>Noted. It will be complied with.</p>

MANGALORE MINERALS (P) LTD. ASWAN PRAYAGRAJ

The details of the Saplings Plantation done in the year 2022-23 are as follows:

Sl.No.	Species/Saplings	No. of Plants	Date of Plantation	Location
1	Aamrapali Mango	2	28.04.2022	Near L.Q in north side
2	Dasahari Mango	2	28.04.2022	Near L.Q in north side
3	Champa Plant	2	28.04.2022	Near L.Q gate No. 1
4	Areca Palm	2	28.04.2022	Near Main Gate/Security Guard Room
5	Money Plant	4	28.04.2022	Hanging Plant in the Admin Building
6	Dasahari Mango	3	14.05.2022	Near L.Q in north side
7	Areca Palm	20	14.05.2022	In front of Beneficiation Plant along the haul road
8	Bignonia	12	14.05.2022	Towards south side of Admin building
9	Mahwa	12	23.07.2022	Near Transformer on both side of West & East
10	Mahwa	14	25.08.2022	Around the transformer
11	Teak	15	31.08.2022	In the west side of main Gate No. 1
12	Teak	20	2.09.2022	In the west side of main Gate No. 1
13	Teak	19	8.09.2022	Near well of Garden No. 2
14	Teak	25	12.09.2022	Near well of Garden No. 2
15	Teak	12	12.09.2022	In the East of Gate No. 1
16	Bamboo	4	12.09.2022	Garden No. 1 in the South side
17	Mahwa	17	12.09.2022	In the North & South side of Cow-Shed near main Gate
18	Mahwa	51	11.10.2022	In the East side of main Gate
19	Pandanus	13	12.10.2022	Planted in the front of MMPL Gate No.1 on both side
20	Awla	43	12.10.2022	west of Boundary line near Garden No. 2
21	Bamboo	40	12.10.2022	Gram Samaj Land near Gate No. 1 both side
22	Red Sandalwood	5	17.12.2022	South side of Admin Building
23	Eucalyptus	100	8.02.2023	From Gate No. 3 to till corner along the Bar-Bed-wire fencing/Boundary
24	Eucalyptus	18	9.02.2023	Along the Bar-Bed-wire fencing/ Boundary
25	Rose	5	9.02.2023	L.Q in front of Gate No. 1
26	Pomegranate	5	9.02.2023	L.Q in front of Gate No. 2
27	Kadam	3	31.03.2023	Infront of Gate No. 1 of L.Q
Total				468


RAMA NAND
 Mining Engineer

MANGALORE MINERALS (P) LTD. ASWAN, PRAYAGRAJ

The details of the Saplings Plantation done in the year 2023-24 are as follows:

Sl.No.	Species/Saplings	No. of Plants	Date of Plantation	Location
1	Dasahari Mango	24	4.8.2023	STP Line along the haul road
2	Dasahari Mango	7	5.8.2023	STP Line along the haul road
3	Dasahari Mango	40	12.8.2023	Aswan Plot No. 14
4	Chausa Mango	30	12.8.2023	Aswan Plot No. 14
5	Chausa Mango	10	16.8.2023	Triangular Area Near Dry Plant
6	Dasahari Mango	10	16.8.2023	Triangular Area Near Dry Plant
7	Dasahari Mango	16	16.9.2023	Inside the Compound of Government Primary School Parvejabad, Prayagraj
8	Teak	11	16.9.2023	Inside the Compound of Government Primary School Parvejabad, Prayagraj
Total			148	


 (RAMA NAND)
 Mining Engineer.

57

57

year
(2023-24)

Prayagraj

MANGALORE MINERALS (P) LTD, VILLAGE ASWAN, PRAYAGRAJ
SUMMARY OF THE PLANTATIONS IN THE FOLLOWING YEARS AS ON 31-03-2023

SL NO.	SPECIES	2018-19	2019-20	2020-21	2021-22	2022-23	TOTAL
1	PEEPAL	05			06		11
2	NEEM	05	10	39	14		68
3	GULMOHAR	05					05
4	ACACIA	05	05				10
5	BARGAD	05		40	27		72
6	MAHUA	10		01		94	105
7	PAKAD	05					05
8	TEAK	05	120	633	432	91	1281
P9	AMALTAS	05					05
10	SHEESHAM		05	140	111		256
11	CHIRUL		05				05
12	ASHOK		05				05
13	MANGO			10			10
14	MANGO (AMRAPALI)					2	2
15	MANGO (DASHARI)					5	5
16	SAHJAN			06			06
17	JUNGLE JALEBI			85	19		104
18	IMLI			29	121		150
19	BAEL			02	02		04
20	JAMUN			03	08		11
21	COCONUT PALM			13	02		15
22	ARECA PALM					22	22
23	CHILBI			05			05
24	GUAVA				07		07
25	AMLA				11	43	54
26	KADAM				01	3	04
27	GUJAR				02		02
28	CHAMPA			14	19	2	35
29	JUNGLI CHAMPA				25		25
30	MAHAOGANI				70		70
31	HABISCUS				10		10
32	ROSE				01		01
33	BIGNONIA					12	12
34	MONEY PLANT					04	04
35	PANDANUS					13	13
36	BAMBOO					44	44
37*	SAHJAN, IMLI, SHEESHAM ETC. ACACIA, AWLA & IMLI IN THE COMPOUND OF PRATHMIC VIDYALAYA, CHATEHAR			100	100		200
38**	TEAK PLANTATION IN KACHARI LAND				510		510
	PLANTATION IN KACHARI LAND, IMLI, BAMBOO, SIRAS					306	306
39***	ACACIA, PLANTED IN THE PREMISES OF PRIMARY SCHOOL ASWAN				200		200
40-	RED SANDALWOOD					5	5
41-	EUCALYPTUS SAPLINGS					118	118
42-	ROSE					5	5
43-	POMEGRANATE					5	5
	GRAND TOTAL	50	150	1120	1698	774	3792

37* SAID PLANTATION HAS BEEN PLANTED IN THE PREMISES OF "GOVERNMENT PRIMARY SCHOOL, CHHATEHARA GURETHA, PRAYAGRAJ" A SEPARATE CERTIFICATE HAS BEEN OBTAINED FROM THE HEAD MASTER OF THE SAID SCHOOL.

38** SAID PLANTATION HAS BEEN PLANTED IN THE PREMISES KACHARI OWN LAND.

39*** SAID PLANTATION HAS BEEN PLANTED IN THE PREMISES OF "GOVERNMENT PRIMARY SCHOOL, ASWAN, PRAYAGRAJ". A SEPARATE CERTIFICATE HAS BEEN OBTAINED FROM THE HEAD MASTER OF THE SAID SCHOOL.

For MANGALORE MINERALS (PVT.) LTD,

Gajendra
Authorised Signatory

Gajendra

2617

ANNEXURE-R12



UP MINES MITRA

कार्यालय जिलाधिकारी, Prayagraj

(खनन-अनुभाग)

प्रपत्र - ख

खनिजों के भण्डारण हेतु अनुज्ञप्ति
{ नियम - ६ देखिये }

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संख्या: NOC/ST/2022/4/21/118006

दिनांक: 26-11-2022

आवेदक एवं अवधि

अनुज्ञप्तिधारी का नाम	Mangalore Minerals Pvt Ltd	अनुज्ञप्तिधारी का पता	VILLAGE ASWAN BLOCK JASRA TEHSEEL BARA DISTRICT ALLAHABAD 212107
अनुज्ञा की अवधि	अवधि 26-11-2022 से 25-11-2025 तक	भण्डारण का प्रयोजन	

भण्डारण के लिए अनुज्ञा प्राप्त उपखनिज का विवरण

नाम	मात्रा
Silica sand	150000.000 मीट्रिक टन
कुल	150000.000 मीट्रिक टन

खनिज भण्डारण की अनुज्ञप्ति हेतु उपयोग होने वाली भूमि की अवस्थिति

जनपद	वहसील	ग्राम नगर	मोहल्ला	अवस्थिति(गाटा संख्या/ क्षेत्रफल)
Prayagraj	Bara	ASWAN	NEAR DAGDAI TOLA	1/0.2850 2/1.1300 3/0.5480 6/0.5480 7/3.5840 4M/1.2330 45M/2.6400 TOTAL AREA ९ 968 Ha out of 10.4930 Ha

आवेदक द्वारा अनुलग्नक-1 की शर्तों का अनुपालन किया जाना अनिवार्य होगा।

1. अनुजमिधारी को भण्डारण स्थल पर प्रमुखता से विक्रय मूल्य प्रदर्शित करना होगा।
2. अनुजमिधारी को भण्डारण के समुचित अनुभव हेतु सी टी वी कैमरा और जॉच द्वार अभिलेखित करने होंगे।
3. भण्डारण स्थल से उप खनिजों का परिवहन ई प्रपत्र सी के द्वारा किया जायेगा।
4. अनुजमिधारी द्वारा प्राप्त उपखनिजों एवं परिवहन किये गए खनिजों की शुद्ध और बोधगम्य लेखा अनुरक्षित करना होगा जो विधिमाम्य अभिवहन पास, जिसके माध्यम से अनुजमिधारी ने खनिज प्राप्त किया हो, की मात्रा के अनुरूप होगा।
5. अनुजमिधारी को अनुवर्ती माह के प्रथम सप्ताह के भीतर प्रत्येक माह हेतु क्रमशः चण्ड (दो) तथा (तीन) के अधीन अनुरक्षित प्रपत्र 'ड' में मासिक विवरणी जिला अधिकारी को प्रस्तुत करना होगा।
6. समस्त रिपोर्ट, विवरणिया और रजिस्टर अनुजमिधारी द्वारा अनुरक्षित किये जायेंगे और कारोबार-स्थल पर रखे जायेंगे तथा निरीक्षणकर्ता अधिकारी को उपलब्ध कराये जायेंगे।
7. अनुजमिधारी खनिजों को भण्डारित करते हुए अथवा उन्हें प्रसंस्करण संयंत्र या सर्जिकरण संयंत्र या कारखाना में उपयोग करते समय पर्यावरण को प्रदूषित नहीं करेगा।
8. अनुजमिधारी को खान निदेशालय के निरीक्षणकर्ता अधिकारियों को खनिज स्टॉक का सत्यापन करने और नमूना तथा अभिलेखों का उद्घरण ग्रहण करने हेतु भण्डार, कारखाना, प्रसंस्करण संयंत्र तथा सर्जिकरण संयंत्र का निरीक्षण करने देना होगा।
9. जिला अधिकारी ऐसी अग्रतर शर्तें अधिरोपित कर सकता है, जो लोकहित में आवश्यक हों।



कार्यालय जिलाधिकारी, Prayagraj

(खनन-अनुभाग)
प्रपत्र - ख
खनिजों के भण्डारण हेतु अनुज्ञप्ति
{ नियम - ६ देखिये }



संख्या: NOC/ST/2023/9/11/269989

दिनांक: 30-11-2023

आवेदक एवं अवधि

अनुज्ञप्तिधारी का नाम	Mangalore Minerals Pvt Ltd	अनुज्ञप्तिधारी का पता	Village Aswan Tehsil Bara District Prayagraj 212107
अनुज्ञा की अवधि	अवधि 30-11-2023 से 29-11-2026 तक	भण्डारण का प्रयोजन	

भण्डारण के लिए अनुज्ञा प्राप्त उपखनिज का विवरण

नाम	मात्रा
Silica sand	199500.000 मीट्रिक टन
	199500.000 मीट्रिक टन

खनिज भण्डारण की अनुज्ञप्ति हेतु उपयोग होने वाली भूमि की अवस्थिति

जनपद	तहसील	ग्राम / नगर	भोहला	अवस्थिति(गाटा संख्या/ क्षेत्रफल)
Prayagraj	Bara	अमवां - 161872	Mangalore Minerals Plant	1/0.2850 2/1.1300 3/0.5480 6/0 5480 7/3.5840 4/1.2330 45/2.6400 total area 9 968 Hect

आवेदक द्वारा अनुसूचक-1 की शर्तों का अनुपालन किया जाना अनिवार्य होगा।

Digitally signed by NAVNEET SINGH CHAHAL
Date: 2023.11.30 17:57:22
Prayagraj
District Magistrate

Navneet Singh

अनुलग्नक-1

सहमति पत्र की शर्तें निम्नवत् हैं।

1. अनुज्ञिधारी को भण्डारण स्थल पर प्रमूचना से विक्रय मूल्य प्रदर्शित करना होगा।
2. अनुज्ञिसिधारी को भण्डारण के समुचित अनुश्रवण हेतु सी सी टी बी कैमरा और गौच द्वारा अभिनियोजित करना होगा।
3. भण्डारण स्थल से उप खनिजों का परिवहन ई प्रपत्र सी के द्वारा किया जायेगा।
4. अनुज्ञिसिधारी द्वारा प्राप्त उपखनिजों एवं परिवहन किये गए खनिजों की शुद्ध और बोधगम्य लेखा अनुरक्षित करना होगा जो विधिवान्वय अभिवहन पास, जिनके माध्यम से अनुज्ञिसिधारी ने खनिज प्राप्त किया हो, की मात्रा के अनुरूप होगा।
5. अनुज्ञिसिधारी को अनुवर्ती माह के प्रथम सप्ताह के भीतर प्रत्येक माह हेतु क्रमशः खण्ड (दो) तथा (तीन) के अधीन अनुरक्षित प्रपत्र 'ड' में मासिक विवरणी जिला अधिकारी को प्रस्तुत करना होगा।
6. समस्त रिपोर्ट, विवरणियां और रजिस्टर अनुज्ञिसिधारी द्वारा अनुरक्षित किये जायेंगे और कारोबार-स्थल पर रखे जायेंगे तथा निरीक्षणकर्ता अधिकारी को उपलब्ध कराये जायेंगे।
7. अनुज्ञिसिधारी खनिजों को भण्डारित करते हुए अथवा उन्हें प्रसंस्करण संयंत्र या मज्जीकरण संयंत्र या कारखाना में उपयोग करते समय पर्यावरण को प्रदूषित नहीं करेगा।
8. अनुज्ञिसिधारी को खान निदेशान्वय के निरीक्षणकर्ता अधिकारियों को खनिज स्टारक का मत्पापन करने और नमूना तथा अभिलेखों का उद्धरण ग्रहण करने हेतु भण्डार, कारखाना, प्रसंस्करण संयंत्र तथा मज्जीकरण संयंत्र का निरीक्षण करने देना होगा।
9. जिला अधिकारी ऐसी अग्रतर शर्तें अधिरापिन कर सकता है, जो लोकहित में आवश्यक हों।





क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड REGIONAL OFFICE, U. P. POLLUTION CONTROL BOARD

आवास विकास परिषद कॉलोनी, सेक्टर-10, योजना संख्या-3, इंद्री, प्रयागराज - 221606
Avas Vikas Parishad Colony, Sector: 10, Scheme No. 3, Indri, Prayagraj.

roprayagraj@uppcb.in

संदर्भ सं०.....9/11/24/CA 2030/2021/21
सेवा में,

दिनांक.....21/02/24

M/S Manglore Minerals Pvt. Ltd.
Aswan, Bara, Prayagraj.

विषय: माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं० 203/2021 देवी दास खत्री बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 19.01.2024 के संबंध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करें। अवगत हो कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं० 203/2021 देवी दास खत्री बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 19.01.2024 में आपको भी प्रतिवादी बनाया गया है। पारित आदेश में उ० प्र० प्रदूषण नियंत्रण बोर्ड को मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में अनुपालन आख्या दायर किये जाने हेतु भी निर्देशित किया गया है। जिसके क्रम में आपकी इकाई के संबंध में सूचना/सहमति अनुपालन आख्या निम्नलिखित बिन्दुओं पर वांछित है:-

- वशिंग प्लाट की सहमति की वैधता एवं सहमति अनुपालन आख्या।
- वशिंग प्लाट में सिलिका की धुलाई हेतु घरही की संख्या।
- वशिंग प्लाट में रिसायकलिंग हेतु बने पक्के टैंक की क्षमता व उसमें जमा हुये स्लज (मिट्टी) के निस्तारण की स्थिति।
- भू-गर्भ जल दोहन हेतु एन०ओ०सी० की छायाप्रति।
- वाटर मीटर व दैनिक जल खपत की विवरणिका की छायाप्रति।
- 05 वर्ष अथवा इकाई के संचालन की तिथि से रॉ मैटेरियल (रॉ सिलिका) एवं उत्पाद (धुली हुई सिलिका) एवं वर्तमान में परिसर में रॉ सिलिका एवं धुली सिलिका का सत्यापित आंकड़ा।
- रॉ मैटेरियल (रॉ सिलिका) हेतु भण्डारण की छायाप्रति।
- परिसर में हरित पट्टिका एवं वाउण्ड्रीवाल की स्थिति।
- परिसर में वाहनों के आवागमन हेतु रोड एवं पहुँच मार्ग की स्थिति।

अतः आपको निर्देशित किया जाता है कि उपरोक्त समस्त बिन्दुओं पर पूर्ण विवरण सहित सूचना पत्र प्राप्ति के 03 दिनों में इस कार्यालय में प्रेषित किया जाना सुनिश्चित करें जिससे अनुपालन आख्या मा० एन०जी०टी० में ससमय दाखिल की जा सके।

भवदीय,

21/2/24

(आर० के० सिंह)

क्षेत्रीय अधिकारी

प्रतिलिपि:- मुख्य पर्यावरण अधिकारी (वृत्त-2), उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

Signature

MANGALORE MINERALS PVT LIMITED

MINE OWNERS, SPECIALISTS IN WASHED, GRADED & RESIN COATED SILICA SAND

Near Aswan Village, Jasra Bara Taluk, Prayagraj Dist. - 212 107. (U.P.)
Email : ald@mmpisand.com



सेवा में,

11.03.2024

श्रीमान क्षेत्रीय अधिकारी

उ०प्र० प्रदूषण नियंत्रण बोर्ड

झुंसी-प्रयागराज।

विषय : माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ०ए०सं० 203/2021 देवी दास खत्री बनाम यूनियन आफ इण्डिया व अन्य में पारित आदेश आदेश दिनांक 19.01.2024 के संबन्ध में मैंगलोर मिनरल्स प्रा०लि० के ग्राम असवाँ बारा, प्रयागराज में स्थित सिलिका सैण्ड बेनीफीशिएशन प्लांट के संबन्ध में सूचना/सहमति व अनुपालन आख्या के संबन्ध में।

महोदय,

कृपया अपने पत्र संख्या GO1109/OA 203 Of 2021/24 दिनांक 21.02.24 का संदर्भ ग्रहण करें। निवेदन है कि हमारे बेनीफीशिएशन प्लांट में समस्त नियमों एवं मानकों के अंतर्गत कार्य किया जा रहा है किसी प्रकार का अवैधानिक कार्य नहीं किया जा रहा है। पर्यावरण एवं प्रदूषण की संरक्षा हेतु नियमानुसार कार्य किया जा रहा है उक्त संबन्ध में बिन्दुवार सूचना निम्न है:-

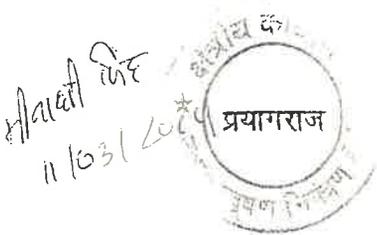
1. उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ द्वारा जारी सहमिति की वैधता अवधि 07.12.2022 से 31.12.2025 तक है। सहमति पत्र संख्या 165865/U PPCB/Allahabad/U PPCB RO CTO/Both Prayagraj/2022 अनुपालन आख्या संलग्न है। (संलग्नक 1 व 2)
2. एक प्लांट पूर्णतया मैकेनाइज्ड है।
3. वर्तमान में प्लांट ट्रायल रन पर है एवं 3500 मी० टन सिलिका सैण्ड की धुलाई हुई है रिसाइकिलिंग हेतु बने पक्के टैंक की क्षमता चालीस लाख लीटर है उसमें से स्वचलित निरंतर स्लज निकासी की व्यवस्था है वर्तमान समय तक लगभग 35 मी०टन० स्लज निकाला जा चुका है एवं उनका प्रयोग वृक्षारोपण हेतु पथरीले क्षेत्र में किये गये गड्डो की भराई हेतु किया गया है।
4. भूगर्भ जल दोहन हेतु तीन एन०ओ०सी० की छाया प्रतियां संलग्न है। (संलग्नक 3)
5. वाटर मीटर व दैनिक जल एवं खपत विवरणिका की छाया प्रति संलग्न है। (संलग्नक 4)
6. वर्तमान में राँ सिलिका एवं धुली हुई सिलिका का सत्यापित आंकड़ा संलग्न है। (संलग्नक 5)
7. राँ मटेरियल हेतु भंडारण की छाया प्रतिया एवं संख्या संलग्न है। (संलग्नक 6)
8. संपूर्ण परिसर बाउन्ड्री से कवर है एवं हरित पट्टिका हेतु 2000 वृक्षों का रोपण किया गया है। (वृक्षों के प्रजातियों की सूची संलग्न है)
9. परिसर में वाहनों के आवागमन हेतु ब्लाक जसरा द्वारा निर्मित 10 मीटर चौड़ा मार्ग संलग्न है।

आपसे विनम्र निवेदन है कि उपरोक्तानुसार आख्या ग्रहण करने की कृपा करें।

संलग्नक उपरोक्तानुसार:-

भवदीय

rajendra
राजेन्द्र कुमार मिश्र
जनरल मैनेजर



For Correspondence:

Regd. Office: "Mineral House", Hampankatta, Mangalore - 575 001 (India)

Tel.: (0824) 2426696, 2411315

E-Mail : mmp@mangaloreminerals.com, mmp@mmpisand.com Website : www.mangaloreminerals.com

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MANGALORE MINERALS (PVT) LIMITED

CIN : U10100KA1987PTC008319

MINE OWNERS, SPECIALISTS IN WASHED, GRADED & RESIN COATED SILICA SAND



Regd. Office: "Mineral House", Hampankatta, Mangaluru - 575 001, India

Tel : 2426696, 2428028 Fax: (0091-824) 2422076

Email: mmpl@mmplsand.com, mmpl@mangaloreminerals.com, mmplsand@gmail.com

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF MANGALORE MINERALS PRIVATE LIMITED AT THEIR MEETING HELD ON THURSDAY, 21.03.2024 AT 10:30 A.M AT THE REGISTERED OFFICE OF THE COMPANY SITUATED AT MINERAL HOUSE, HAMPANKATTA, MANGALORE- 575001

AUTHORISING MR.RAJENDRA MISHRA FOR REPRESENTING THE COMPANY IN NATIONAL GREEN TRIBUNAL CASE AT NEW DELHI

“RESOLVED THAT Mr.Rajendra Mishra, General Manager of Allahabad Plant be and is hereby authorization to execute necessary documents to represent the company for all matters relating to the Company’s case filed at National Green Tribunal in New Delhi and to contact/engage a Lawyer/Law firm to handle all legal issues, send and receive the legal notices addressed to company and take appropriate action in the interest of the company. To sign the vakalat, petition, counter and any other form of document which is relevant to engage, execute, proceed on behalf of the Company. Authorized to appear before the court and give evidence on behalf of the Company.”

RESOLVED FURTHER THAT any statements made, information provided and commitment given by Mr. Rajendra Mishra, General Manager, would be binding on the Company.”

“Certified True Copy”

For MANGALORE MINERALS PRIVATE LIMITED

Managing Director

SANTHOSH MENDON

DIN: 00141474

Flat No.1801,1802, 18 Th Floor, Abhiman Texas

Balmatta Bendoor Road,

Next to SCS Hospital, Upper Bendore,

Mangalore, 575002, Karnataka, India



Executive Director

YASHPAL MENDON

DIN: 00141539

7-4-460, ASHA NIVAS,

MATADAKANI ROAD,

URVA, ASHOKNAGAR,

MANGALORE-575006

NGT - OA NO. 203 OF 2021 - Response on behalf of M/s. Mangalore Minerals Pvt. Ltd.

From <anchit@asayalegal.com>
To <mscb.cpcb@nic.in>, <csup@nic.in>, <secy-moef@nic.in>, <ms@uppcb.com>, <dmail@nic.in>, <dgmupexp@gmail.com>, <janhithealthup@gmail.com>, <pradeepmisra@yahoo.com>
Date 2024-04-09 16:43

 Mangalore Minerals.pdf (~6.9 MB)

Please find enclosed herewith Response on behalf of M/s. Mangalore Minerals Pvt. Ltd. to the Report dated 17.01.2024 for its washing plant Aswan Silica Sand Beneficiation Plant situated at Village Aswan, near Chattahar, Tehsil Bara District Prayagraj.

Regards,

Anchit Sripat, Advocate

Partner



Asaya Legal

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